

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 574 of 2019**

**IN THE MATTER OF:**

**Mr. Lagadapati Ramesh** .....Appellant

**Vs.**

**Mrs. Ramanathan Bhuvaneshwari** .....Respondents

**Present :**

**For Appellant:** Mr. Arun Kathpalia, Sr. Advocate with Mr. Nikhil Jain, Advocates

Mr. Eklavya Dwivedi, Advocate

**For Respondents:** Ms. R.Bhuvaneshwari, Advocate for RP

**With**

**Company Appeal (AT) (Insolvency)No. 592 of 2019**

**IN THE MATTER OF:**

**M/s. Commune Properties India Pvt. Ltd. & Ors.** .....Appellants

**Vs.**

**Ms. Ramanathan Bhuvaneshwari & Ors.** .....Respondents

**Present :**

**For Appellant:** Mr. R.V. Yogesh with Ms. Snigdha Singh, Advocates

**For Respondents:** Mr. Vikas Mehta, Mr. Vasanth Bharani, Advocates for R-9

Mr. B.Shanker, Mr. D.Abhinav Rao, Advocates

Ms. R.Bhuvaneshwari, Advocate for RP

....contd.

**O R D E R**

**26.08.2019** - Ms. R.Bhuvaneshwari, Advocate for 'Resolution Professional' submits that all assets and records of the 'Corporate Debtor' have not been handed over by the Promoter including the Appellant.

Mr. Lagadapati Ramesh - Promoter / Appellant is present in the court and submits that all records including keys of the 'Corporate Debtor' will be handed over within a week.

In the circumstances, we allow Ms. R.Bhuvaneshwari, Advocate for 'Resolution Professional' to take help of the local police authority on 30<sup>th</sup> August, 2019 at 10.30 A.M. Mr. Lagadapati Ramesh and other officers / employees of the 'Corporate Debtor' will contact Ms. R.Bhuvaneshwari before 30<sup>th</sup> August, 2019 and will also remain present with the 'Resolution Professional' on the said date and will hand over the records and premises, if not yet handed over by 30<sup>th</sup> August, 2019.

Mr. Lagadapati Ramesh will remain present in person and will file affidavit of compliance on next date. Ms. R.Bhuvaneshwari will also file

...contd.

affidavit of compliance after taking joint signatures of the records and charge showing the handover of the premises.

Place the case for 'Orders' on **20<sup>th</sup> September, 2019** along with **Company Appeal (AT) (Insolvency)No. 592 of 2019**. Presence of the Directors is exempted from appearance in Company Appeal (AT) (Insolvency)No. 592 of 2019.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc

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